

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 410/MP/2024

Subject : Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi.

Petitioner : PSPCL

Respondent(s) : PPCL & ors.

Date of hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PSPCL
Ms. Pallavi Saigal, Advocate, PSPCL
Ms. Shree Dwivedi, Advocate, PSPCL
Shri V M Kannan, Advocate, SLDC
Shri Mayank Singh, Advocate, SLDC
Ms. Harimohana N., Advocate, SLDC
Ms. Rumela Biswas, Advocate, SLDC
Shri Shivam Sinha, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL
Shri Mudassir, Advocate, TPDDL
Shri Girdhar Gopal, Advocate, BRPL and BYPL
Ms. Swapna Seshadri, Advocate, PPCL

Record of Proceedings

At the outset, the learned counsel appearing for BRPL and BYPL prayed for an adjournment on the ground of non-availability of the arguing counsel. The said request was not opposed by the learned counsel appearing for the Petitioner and the other Respondents.

2. The learned counsel for the Petitioner, however, submitted that the Petitioner has already concluded its arguments and the matter is presently listed for hearing the Respondents.

3. After hearing the learned counsel for the parties, the Commission directed as under:

(a) Respondent, SLDC and Respondent, PPCL shall furnish, on an affidavit, on or before **22.6.2026**, after serving copies to the other parties, the following additional information:

(i) Clarify whether, for the Bawana CCGT Modules, the Minimum Technical Limit (MTL) of 55% as specified under the Indian Electricity Grid Code (IEGC) or the OEM-recommended MTL of 75% is being considered for all intents and purposes, and shall place on record the basis thereof.



(ii) PPCL to clarify, with reference to Clauses 4.2, 4.3 and 6.1.1 of the PSPCL PPA, the basis and legal effect of the Minutes of Meeting dated 6.7.2020 issued by Delhi SLDC on 11.8.2020.

(b) The Petitioner shall furnish, on an affidavit, on or before **22.6.2026**, after serving copies to the Respondents, the following additional information:

(i) A linked Excel sheet clearly depicting the calculation methodology, step-wise assumptions and data inputs adopted for arriving at the claimed amount of Rs. 82.99 crore.

(c) The parties may file their replies, if any, to the additional information furnished by the above parties, after serving copies to the other parties, on or before **6.7.2026**.

3. The matter remains part-heard and shall be listed for hearing the Respondents on **16.7.2026**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

